

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

CP-143(ND)/2013

IN THE MATTER OF:

Rockman Advertising &
Marketing India Pvt. Ltd. & Ors. Applicant/petitioners
Vs.
M/s. Sharp Eye Advertising Pvt. Ltd. Respondent

Order under Section 397/398 of the Companies Act

Order delivered on 05.09.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR
Hon'ble President

Sh. S. K. MOHAPATRA,
Hon'ble Member (Technical)

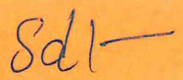
PRESENTS:

For the Applicant/petitioner : Mr. Sakal Bhushan & Mr. Akash Jandial, Advs.
For the Respondent : -

ORDER

Ms. Pooja Aggarwal of Respondent no. 1 company is not present as per the direction issued on 14.08.2018. Ld. Counsel for Ms. Pooja Aggarwal states that she is hospitalised and there is admission card in his possession. Let an affidavit deposing the aforesaid fact be filed along with the admission card with a copy in advance to the counsel for the petitioner within two days.

List for further consideration on 11.09.2018.


(M.M.KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)